The Uttar Pradesh State Public Service Commission (Regulation of Procedure and Conduct of Business) Act, 1974

Act 26 of 1974

Keyword(s): Chairman, Commission, Controller

Amendment appended: 25 of 1976
THE UTTAR PRADESH STATE PUBLIC SERVICE COMMISSION
(REGULATION OF PROCEDURE AND CONDUCT OF BUSINESS)
ACT, 1974

[UP ACT NO. 26 OF 1974]

[Authoritative English Text of the Uttar Pradesh Rajya Lok Seva Ayog (Prakriya Ka Viniyaman Tatha Karya Sanchalan) Adhiniyam, 1974]

AN ACT
to provide for the regulating of the Procedure of the State Public Service Commission and the Conduct of its Business

IT IS HEREBY enacted in the Twenty-fifth Year of the Republic of India as follows:—

1. This Act may be called the Uttar Pradesh State Public Service Commission (Regulation of Procedure and Conduct of Business) Act, 1974.

2. (1) The Chairman of the State Public Service Commission (hereinafter referred to as the Commission) may, with the previous approval of the Governor, make rules for the regulation of the procedure of the Commission.

   (2) Without prejudice to the generality of the foregoing power, the said rules may provide for the convenient transaction of the business of the Commission and for the allocation among its members (including the Chairman) and officers of the said business.

   (3) The Chairman may, if he thinks fit in the public interest, direct that the said rules or any part thereof shall not be published.

3. Orders and decisions of the Commission shall be authenticated in such manner and by such person as the Governor may by notification in the Official Gazette specify, and the validity of an order or decision which is so authenticated shall not be called into question on the ground that it is not an order or decision made by the Commission.

(†For Statement of Objects and Reasons, please see Uttar Pradesh Gazette, Extraordinary, dated August 17, 1974.)

(Passed in Hindi by the Uttar Pradesh Legislative Council on June 10, 1974 and by the Uttar Pradesh Legislative Assembly on August 13, 1974.)

(Received the Assent of the Governor on August 25, 1974, under Article 200 of the Constitution of India and was published in the Uttar Pradesh Gazette, Extraordinary, dated August 27, 1974.)

PRICE 10 PAISE
THE UTTAR PRADESH STATE PUBLIC SERVICE COMMISSION  
(Regulation of Procedure and Conduct of Business)  
(AMENDMENT) ACT, 1976  
(U. P. Act No. 25 of 1976)

*Authoritative English Text of the Uttar Pradesh Rajya Lok Sewa Ayog (Prakriya Ka Viniyaman Tatha Karya Sanchalan) (Sanshadhan), Adhiniyam, 1976]

AN ACT
to amend the Uttar Pradesh State Public Service Commission (Regulation of Procedure and Conduct of Business) Act, 1974.

IT IS HEREBY enacted in the Twenty-seventh Year of the Republic of India as follows:-

1. This Act may be called the Uttar Pradesh State Public Service Commission (Regulation of Procedure and Conduct of Business) (Uttar Pradesh Amendment) Act, 1976.

2. In section 2 of the Uttar Pradesh State Public Service Commission (Regulation of Procedure and Conduct of Business) Act, 1974, hereinafter referred to as the principal Act—

(a) in sub-section (1), the words “Chairman of the” and the words “with the previous approval of the Governor” shall be omitted;

(b) in sub-section (5), for the word “Chairman” the word “Commission” shall be substituted.

3. In section 3 of the principal Act, for the words “orders and decisions of the Commission shall be authenticated in such manner and by such persons as the Governor may by notification in the official Gazette specify”, the words “Orders, decisions, recommendation and the advice of the Commission shall be authenticated, communicated or published, as the case may be, by the Secretary of the Commission, or by such other officer of the Commission as the Commission may by general or special order direct, over his signatures”, shall be substituted and be deemed always to have been substituted.

4. (1) Notwithstanding the amendment of the principal Act by this Act, all acts, orders, decisions, recommendations, including the conduct of any interviews, selection or competitive examination, or the declaration of any results thereof, by or on behalf of the State Public Service Commission in accordance with the principal Act as it stood immediately before its amendment by this Act, and the rules framed thereunder, shall be deemed to be and always to have been valid, and any further proceedings in relation to any interviews, selection or competitive examination may be continued, in accordance with the rules that may be framed by the Commission under the principal Act as amended by this Act, from the stage at which they stood immediately before the commencement of this Act.

(2) Nothing in this Act shall be construed to affect the power of the Chairman of the Commission to convene or preside over the meetings of the Commission or any administrative power conferred on him by any regulations or otherwise vested in him.

* [For Statement of Objects and Reasons, please see Uttar Pradesh Gazette (Extraordinary), dated May 17, 1976.]

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on May 11, 1976 and by the Uttar Pradesh Legislative Council on May 14, 1976)

(Received the Assent of the Governor on May 19, 1976 under article 200 of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary, dated May 21, 1976.)

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